

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).14409/2010

(From the judgement and order dated 19/01/2010 in LPA No.1456/2009 of The
HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

OM PRAKASH CHAUTALA

Petitioner(s)

VERSUS

KANWAR BHAN & ORS.

Respondent(s)

(With appln(s) for impleadment as party respondent and prayer for interim
relief)

(For final disposal)

Date: 02/12/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE

HON'BLE MR. JUSTICE DIPAK MISRA

For Petitioner(s)

Mr. Aditya Chaudhry,Adv.

Mr. Parag Sharma,Adv.

Mr. Vishal Gohri,Adv.

Ms. Nazish Fatima,Adv.

Mr. Dharmendra Kumar Sinha,Adv.

For Respondent(s)

Mr. Manjit Singh,AAG

Mr. Vikas Sharma,Adv.

Mr. Kamal Mohan Gupta,Adv.

Ms. Mridula Ray Bharadwaj,Adv.

UPON hearing counsel the Court made the following

O R D E R

In view of the letter circulated by the learned counsel for the
petitioner seeking adjournment, list the matter on 3rd January, 2014.

|(Sarita Purohit)

|Court Master

| |(Sneh Bala Mehra)

| |Court Master

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